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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ RFA 65/2024 & CM APPL. 4659/2024 (u/S 151 CPC for
directions)

SADHA RAM (NOW DECEASED) THROUGH LRS

.....Appellant

Through: Mr. N.K. Aggarwal &
Ms. Sanjana Antil, Advocates

versus

MAM CHAND AND ORS

.....Respondent

Through: Mr. Madan Lal Sharma &
Ms. Manika Gaba, Advocates
for R-5(i to iv) (9810693008)
Mr. Nikhil Palli & Ms. Bhavya
Sharma, Advocates for R-6 & 7

CORAM: MS. PANNA DUTTA, REGISTRAR

ORDER

% **22.09.2025**

1. There is no compliance of Order dated 18.03.2025.
2. Rejoinder to the reply of respondent Nos.5(i to iv) be filed within six weeks.
3. Let reply be filed by respondent Nos.6 and 7 within five weeks.
4. Rejoinder thereto, if any, be filed within five weeks thereafter.
5. On appellant filing PF within three weeks, issue notice to respondent Nos.2 and 8(i to v), by all permissible modes including electronic mode, returnable on 17.02.2026. Notice to indicate that respondent Nos.2 and 8 shall remain present in court on the next date.



6. In the meantime, necessary steps be taken for bringing on record the LRs of deceased respondent Nos.1, 3 and 4 within four weeks.

CM APPL.65643/2024 (moved by R-5 for dismissal of appeal)

7. On applicant/respondent No.5 PF within three weeks, issue notice to non-applicants (except those appearance recorded above), by all permissible modes including electronic mode, returnable on 17.02.2026.
8. Reply be filed by the served non-applicants within five weeks.
9. Rejoinder, if any, be filed within five weeks thereafter.

REGISTRAR

SEPTEMBER 22, 2025

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